

THE ALL-INDIA INSTITUTE OF MEDICAL SCIENCES
AND THE POST-GRADUATE INSTITUTE OF MEDICAL
EDUCATION AND RESEARCH, CHANDIGARH
(AMENDMENT) ACT, 1987

No. 30 OF 1987

[8th September, 1987.]

An Act further to amend the All-India Institute of Medical Science Act, 1956 and the Post-Graduate Institute of Medical Education and Research, Chandigarh, Act, 1966.

BE it enacted by Parliament in the Thirty-eighth Year of the Republic of India as follows:—

Short
title.

1. This Act may be called the All-India Institute of Medical Sciences and the Post-Graduate Institute of Medical Education and Research, Chandigarh (Amendment) Act, 1987.

Amend-
ment of
Act 25
of 1956.

2. In section 14 of the All-India Institute of Medical Sciences Act, 1956, clause (m) shall be re-lettered as clause (o) thereof, and before clause (o) as so re-lettered, the following clauses shall be inserted, namely:—

“(m) construct quarters for its staff and allot such quarters to the staff in accordance with such regulations as may be made in this behalf;

(n) borrow money, with the prior approval of the Central Government, on the security of the property of the Institute;”.

Amend-
ment of
Act 51
of 1966.

3. In section 13 of the Post-Graduate Institute of Medical Education and Research, Chandigarh, Act, 1966, clause (m) shall be re-lettered as clause (o) thereof, and before clause (o) as so re-lettered the following clauses shall be inserted, namely:—

“(m) construct quarters for its staff and allot such quarters to the staff in accordance with such regulations as may be made in this behalf;

(n) borrow money, with the prior approval of the Central Government, on the security of the property of the Institute;”.